

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1066/2019

Dated Tuesday, the 13th day of August, 2019

PRESENT

Hon'ble Mr.T.Jacob, Administrative Member

R. Josphine Usha
No. 28, T.B. Road, Wintrapet
Opp: Sub-Court
Arakkonnam, Vellore District
Pin 631 001.

... Applicant

By Advocate M/s. G. Saravanan

Vs.

1. The Joint Director General of Foreign Trade
Ministry of Commerce and Industry, Dept of Commerce
G-Floor, Gokulam – KLDB, Behind MILMA
Pattom, Thiruvananthapuram, Pin – 695 004.

2. The Additional Zonal Director General
of Foreign Trade, Ministry of Commerce & Industry,
Dept of Commerce Shastri Bhavan Annexe,
No. 26, Haddows Road Chennai – 600 006.

3. The Pay and Accounts Officer
Regional Pay and Accounts Office
Ministry of Commerce and Textiles
V Floor, Shastri Bhavan Annexe
No. 26, Haddows Road Chennai – 600 006. **...Respondents**

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.T.Jacob, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. To direct the respondents to disburse family pension and other related pensionary benefits including the life time pending arrears.

ii. And to pass such further or other orders".

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 21.06.2018 as Annexure A-7 to the competent authority which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and orders are passed.

3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the competent authority is directed to consider the applicant's Annexure A-7 representation dated 21.06.2018 and pass a speaking order as per relevant rules and regulations, within a period of three months from the date of receipt of a copy of this order.

5. The OA is disposed of at the admission stage.

**(T.JACOB)
MEMBER (A)**

M.T.

13.08.2019